

training in the cooperative management have been worked out;

(b) if so, the nature thereof; and

(c) if not, how much time it will take to complete them?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) The details are still under examination.

(b) Does not arise.

(c) It is difficult to give an indication.

PAPERS LAID ON THE TABLE

12 hrs.

AUDIT REPORT, APPROPRIATION ACCOUNTS ETC. OF RAILWAYS

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following papers:—

(i) Audit Report, Railways, 1965, under article 151(1) of the Constitution. [Placed in Library. See No. LT-3819/65.]

(ii) Appropriation Accounts, Railways, for 1963-64 Part I—Review. [Placed in Library. See No. LT-3819/65.]

(iii) Appropriation Accounts, Railways, for 1963-64, Part II—Detailed Appropriation Accounts. [Placed in Library, see No. LT-3821/65.]

(iv) Block Accounts (including Capital Statements comprising the Loan Accounts) Balance Sheets and Profit and Loss Accounts, Railways, for 1963-64. [Placed in Library. See No. LT-3822/65.]

UK-INDIA TRADE AGREEMENT (AMENDMENT) RULES

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the United Kingdom-India Trade Agreement (Amendment) Rules, 1964, published in Notification No. 35(2)-Tar/63 dated the 3rd October 1964, under sec. 11A of the Indian Tariff Act, 1934. [Placed in Library, see No. LT-3823/65].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING AMENDMENT RULES

FOOD CORPORATION RULES

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table:

(i) a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1965, published in Notification No. G.S.R. 133 dated the 23rd January, 1965 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-3824/65].

(ii) a copy of the Food Corporations Rules, 1965, published in Notification No. G.S.R. 117 dated the 13th January, 1965, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-3825/65].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT
ANNUAL REPORT OF EMPLOYEES' PROVIDENT ORGANISATION

Shri Jaganatha Rao: I beg to lay on the Table:

(i) a copy of Notification No. G.S.R. 1795 dated the 19th December, 1964 under sub-section